

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M. A. No. 48 OF 2022  
IN  
O.A 30 OF 2022**

**IN THE MATTER OF**

**AFSAR ALI**

Versus

....APPLICANT

**STATE OF UTTAR PRADESH  
& ORS**

...RESPONDENTS

**SUBMISSIONS ON BEHALF OF THE APPLICANT WITH  
AFFIDAVIT**

**FOR INDEX:- Kindly See Inside**

New Delhi  
Dated: 19.05.2026

FILED BY:

*Mansi*  
MANSI CHAHAL  
ADVOCATE FOR APPLICANT  
CHAMBER NO. 7, TRISHUL TOWER  
KAUSHAMBI, GHAZIABAD, U.P  
MOB:-8383969559  
Email:-mansichahal104@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M. A. No. 48 OF 2022**

**IN**

**O.A 30 OF 2022**

**IN THE MATTER OF**

**AFSAR ALI**

....APPLICANT

Versus

**STATE OF UTTAR PRADESH  
& ORS**

...RESPONDENTS


**INDEX**

<b><u>S, No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pages</u></b>
1.	Submissions on behalf of the Applicant with Affidavit.	1- 10
2.	The Photographs showing discharge in PWD drain are annexed herewith and marked as ANNEXURE A/1.	11
3.	The Photographs of the pathway are annexed herewith and marked as ANNEXURE A/2.	12-13
4.	The Photographs of the STP are annexed herewith and marked as ANNEXURE A/3.	14
5.	The photographs of the pond are annexed herewith and marked as ANNEXURE A/4	15-16
6.	Vakalatnama	17

New Delhi

Dated: 19.05.2026

FILED BY:

  
**MANSI CHAHAL**  
 ADVOCATE FOR APPLICANT  
 CHAMBER NO. 7, TRISHUL TOWER  
 KAUSHAMBI, GHAZIABAD, U.P  
 MOB:-8383969559  
 Email:-mansichahal104@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M. A. No. 48 OF 2022  
IN  
O.A 30 OF 2022**

**IN THE MATTER OF**

**AFSAR ALI**

....APPLICANT

Versus

**STATE OF UTTAR PRADESH  
& ORS**

...RESPONDENTS

**SUBMISSIONS ON BEHALF OF THE APPLICANT WITH  
AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present submissions are being filed on behalf of the Applicant in response to the verification report and compliance reports filed by the Respondent Authorities i.e. State of U.P & UPPCB, which are nothing but an attempt to create a paper compliance before this Hon'ble Tribunal without any real and effective rejuvenation of the pond in question.
2. That despite repeated assurances and status reports filed before this Hon'ble Tribunal, the actual ground situation remains substantially unchanged and the pond situated opposite Siddha Peeth Devi Temple at Village Dasna continues to suffer from discharge of untreated sewage, contamination,

stagnation of polluted water and environmental degradation, thereby causing immense hardship to nearby residents and damage to surrounding agricultural land.

3. That the Respondent authorities are merely attempting to project temporary activities as permanent environmental restoration measures. The alleged rejuvenation work being carried out by the authorities is only superficial, temporary in nature and solely intended to mislead this Hon'ble Tribunal into believing that substantial compliance has been achieved, whereas in reality no permanent solution has been implemented on ground.
4. That it is further submitted that the Respondent Authorities, under the guise of so-called "de-watering" activity mentioned in their own status report, are merely extracting water from the pond and disposing of the same into the nearby PWD drain instead of undertaking any genuine and scientific rejuvenation process. The reports filed by the authorities themselves state that de-watering of the pond is being carried out through pumps. However, the authorities have deliberately failed to disclose the final destination and manner of disposal of such extracted polluted water. In reality, the polluted water taken out from the pond is being directly discharged into the adjoining PWD drain, thereby merely shifting the pollution from one place to another rather than resolving the environmental problem. Such an exercise cannot by any

stretch of imagination be termed as "rejuvenation" of the pond and clearly demonstrates that the entire activity is only temporary and an eye wash intended to create a false impression of compliance before this Hon'ble Tribunal.

The Photographs showing discharge in PWD drain are annexed herewith and marked as **ANNEXURE A/1**.

5. That furthermore, the Applicant submits that a temporary pathway has allegedly been constructed around the pond by merely piling up the filthy and contaminated silt excavated from the pond itself during the de-silting process, as reflected from the photographs annexed with the status reports showing heaps of removed silt lying around the pond area. Thereafter, the said contaminated silt was superficially covered with a thin layer of clean soil so as to create a false appearance of a properly developed pathway around the pond. In reality, no scientific treatment, disposal or proper development work has been undertaken. The entire exercise has only been carried out to give an impression before this Hon'ble Tribunal that substantial rejuvenation work has been completed, whereas the actual condition on ground continues to remain environmentally unsafe and unsatisfactory. The Photographs of the pathway are annexed herewith and marked as **ANNEXURE A/2**.
6. That although the Respondent authorities have repeatedly claimed that a 100 KLD STP has been established and made

operational, the Applicant submits that the said STP does not function continuously and regularly as required. In fact, the STP is operated only temporarily whenever inspections are scheduled by the authorities. For the remaining period, the STP remains non-functional and untreated sewage is directly bypassed and discharged into the pond itself, thereby completely defeating the very purpose for which the STP was allegedly installed.

The Photographs of the STP are annexed herewith and marked as **ANNEXURE A/3**.

7. That it is also pertinent to mention that despite repeated claims of rejuvenation, the pond continues to receive sewage discharge from surrounding residential areas of Dasna and the water body has not been restored to its natural ecological condition. The environmental damage caused to the pond ecosystem, public health and nearby agricultural fields still continues unabated. *The photographs of Ponds are annexed herewith and marked as ANNEXURE - A/4.*
8. That the Hon'ble Tribunal itself, upon considering the drone footage and reports placed on record by the applicant, has already observed that the pond has not been completely cleaned and that rejuvenation work is still pending. The Tribunal further observed that encroachments have also not been removed till date. Therefore, the Respondents cannot claim substantial compliance merely on the basis of selective photographs and temporary arrangements.

9. That even after several years of proceedings before this Hon'ble Tribunal, the authorities have failed to ensure permanent restoration and rejuvenation of the pond. The Respondents are adopting a practice of carrying out short-term activities immediately before inspections or hearings and thereafter abandoning the same, which clearly establishes that the entire exercise is merely an eye wash intended to avoid adverse orders from this Hon'ble Tribunal.
10. That the continued inaction and casual approach of the authorities is causing irreparable environmental degradation and is in complete violation of the principles of sustainable development, precautionary principle and public trust doctrine consistently recognized by the Hon'ble Supreme Court and this Hon'ble Tribunal.
11. That in these circumstances, it is most respectfully prayed that this Hon'ble Tribunal may reject the compliance reports filed by the Respondents authorities and may instead direct an independent joint inspection by a high-level committee, including surprise inspections, so as to ascertain the true and actual functioning status of the STP and the real condition of the pond.

#### **PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Reject the misleading and incomplete compliance reports filed by the Respondent authorities;
- b) Direct an independent and surprise inspection of the site by a High-Powered Joint Committee;
- c) Direct continuous monitoring of the STP functioning along with installation of real-time monitoring systems and CCTV surveillance;
- d) Direct the Respondents to ensure complete stoppage of untreated sewage discharge into the pond;
- e) Direct time-bound and permanent rejuvenation/restoration of the pond; and
- f) Pass any other order or direction which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

AND FOR THIS ACT OF KINDNESS THE APPLICANT SHALL AS IN DUTY BOUND EVER PRAY.

Dated: 19.05.2026

Filed By:

*Mansi*  
MANSI CHAHAL  
Advocate for Applicant

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 48 OF 2022**

**IN**

**O.A. No. 30 OF 2022**

**IN THE MATTER OF**

AFSAR ALI

...APPLICANT

VERSUS

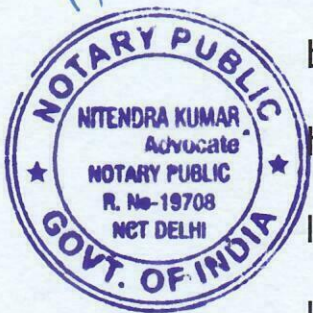
STATE OF U.P & ORS.

....RESPONDENTS

**AFFIDAVIT**

I, Afsar Ali S/o Pyar Mohd. R/o House No. 88, Ward No-5, Khari Kuan, Village Dasna, Ghaziabad, Uttar Pradesh, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Applicant the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Reply /Objections has been drafted by my counsel under the instruction of me and the same has been read over and explain to me in vernacular language and the same are true and correct to best of my knowledge and belief.



3. That the Contents of accompanying Reply /Objections be read as part and parcel of this affidavit as the same are not repeated herewith for-the sake of brevity.

*[Signature]*  
DEPONENT

**VERIFICATION**

**1 8 MAY 2026**

Verified at Delhi on this \_\_\_\_\_ day of \_\_\_\_\_ 2026 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from

*I Identified the deponent who has signed in my presence*

*[Signature]*  
DEPONENT



**CERTIFIED THAT DEPONENT**

Sh./Ms. .... Age .....

S/o, W/o, D/o *Asa D/o* .....

R/o .....

Identified by *Asa D/o* .....

has solemnly sworn at Delhi

On ..... of ..... the

contents of the affidavit read

& explained to *me* correct to

his/her knowledge

*[Signature]*

NITENDRA KUMAR, NOTARY PUBLIC  
Govt. of India, DELHI

Photographs showing discharge

ANNEXURE A/1

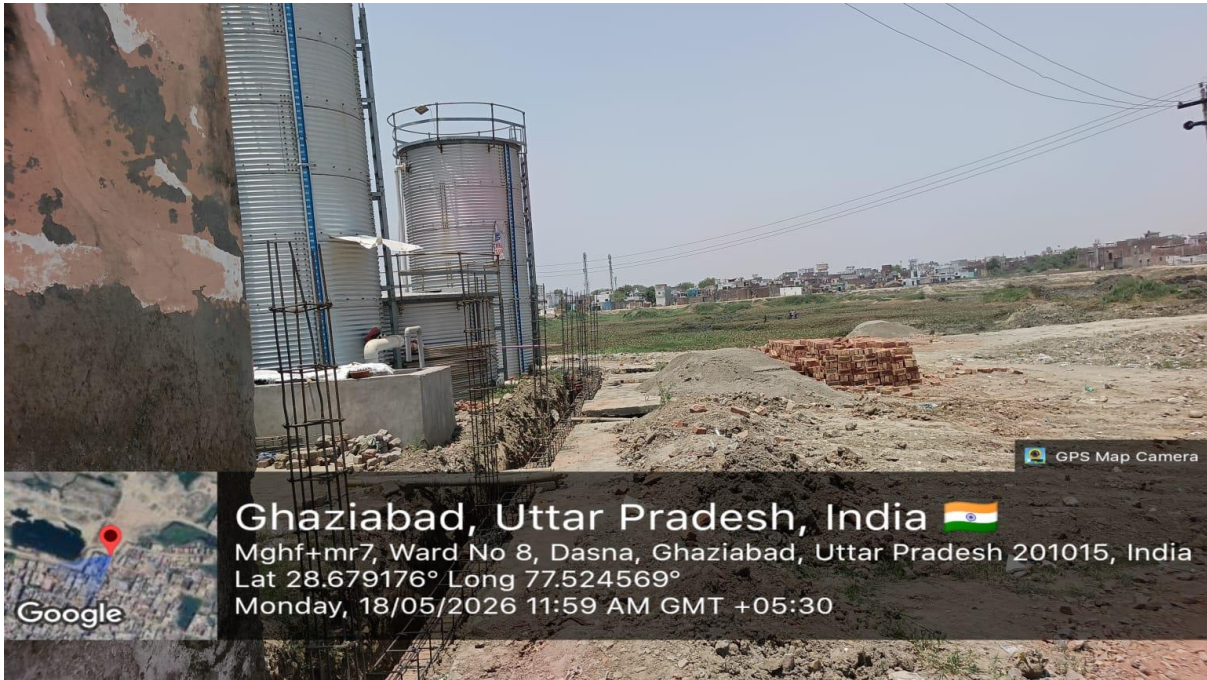






Photographs of STP

ANNEXURE A/3



Photographs of Pond

ANNEXURE A/4





## VAKALATNAMA

IN THE COURT OF National Green Tribunal, Principal BenchM.A - Suit/Appeal No. 48 of 200 2022 New Del  
Afsar Ali Plaintiff /Appellant /Petitioner/ Complainant  
in O.A 30/2022

Vs

STATE OF U.P. & ORS. Defendant/Respondent/ AccusedKNOW ALL to whom these present shall come that I/We. Afsar Ali, applicant, R/O  
the above named applicant do hereby appoint: HNO. 88, Ward No. 5,  
Khair Kuan, Dasha,  
Ghaziabad, UEnrollment - Adv. MANSI CHAHAL  
NO.  
CD/6223/2017  
(herein after called the advocate/s) to be my/our Advocate in the above noted case.  
authorise him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 13 day of May 200 2022

Accepted subject to the terms of the fees.

Mansi  
AdvocateAfsar Ali  
Client